

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

CP-224/ND/17

In the matter of

GAV Developers (P) Ltd

....PETITIONER

Vs.

Shubh Advisors (P) Ltd & Ors.

.. RESPONDENT

SECTION :

Under Section 241/242

Order delivered on 24.1.2018

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Satyapal Singh Bhati, Advocate

For the Respondent/Corporate Debtor :

For the Intervener

:

ORDER

Learned Counsel for the Respondent is present. It is represented by Mr. Sachin Chopra, Advocate that he is present on behalf of the petitioner consequent to change of 'Vakalath' and that he will be filing the necessary 'Vakalath' on behalf of the petitioner with the endorsement of 'No objection in change' of the earlier Counsels and also seeks time to file rejoinder.

Taking into consideration the said representation, a week's time is granted to the petitioner to file its rejoinder.

Post the matter on 08.2.2018.

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- Sd/-  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
24.1.2018